

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION (SR) No: 18536 of 2023

Between:

M/s. GVV Constructins Pvt. Ltd., Represented by its Managing Director G. Vishnu Vardhan Rao, S/o G. Venkata Narayan Rao, Age:61 years, having its registered office At #358, Shaheed Nagar, Bhubaneshwar (Odisha State) & Corporate Office at 12-12-1085/59, Road No.11, Sai Nagar Colony, Tarnaka, Secunderabad – 500017.

...Applicant

AND

1. South Central Railways, Represented by its General Manager, Rail Nilayam, Secunderabad – 500025.
2. The Deputy Chief Engineer /C/Genl./SC, South Central Railways, CAO/Construction/Office, Secunderabad – 500025.
3. N.S.N. Murthy, Flat No.221, Block-1, Mansarovar Heights-2, RTC Colony, Tirumalgiri, Secunderabad-500 009.
4. G. Venugopal Reddy C-404, Trendset, Rythme Apartments, Whitefield, Kondapur, Hyderabad-500 084.
5. Virendra Kumar Verma Flat No.1125, Prestige Ivy League, Hi-Tech City Road, Beside Epartk TCS, Kondapur, Hyderabad-500 084.

...Respondents

Arbitration Application filed under Section 14(1) of the Arbitration and Conciliation Act, 1996, r/w Scheme 11(5) of Arbitration and Conciliation Act of 1996 for the reasons stated in the accompanying affidavit, praying that this Hon'ble Court may be pleased to:

- a. Terminate the mandate of the Arbitral Tribunal, comprising of Mr. N.S.N. Murthy, G. Venugopal Reddy, Virendra Kumar Verma i.e. Respondent No.3 to 5 herein who has been unilaterally and unlawfully appointed by Respondent No.2 as the Arbitral Panel;

- b. To appoint 3 neutral, independent persons to act as the Arbitral Tribunal to adjudicate the claims and disputes between the applicant and 2nd Respondent; and
- c. To award the costs of application.

Counsel for the Applicant: Mr. Aruva Raghuram Mahadev

Counsel for the Respondents: None Appeared

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION (SR) No.18536 of 2023

ORDER:

Mr. Aruva Raghuram Mahadev, learned counsel for the applicant.

2. Learned counsel for the applicant seeks leave of this Court to withdraw the arbitration application with the liberty to take recourse to file it before the appropriate forum.

3. Accordingly, the Arbitration Application is dismissed as withdrawn with liberty as aforesaid.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

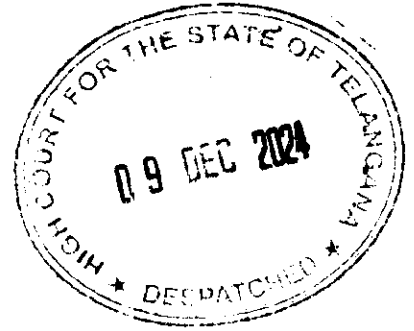
1. One CC to Mr. Aruva Raghuram Mahadev, Advocate [OPUC]
2. Two CD Copies

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HIGH COURT

DATED:18/10/2024



ORDER

ARBAPPL(SR).No.18536 of 2023

**THE ARBITRATION
APPLICATION IS
DISMISSED AS
WITHDRAWN**

(4)
23/11/24
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